

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

114. I.A. 431/2024

I.A. 5758/2023

I.A. 3015/2023

I.A. 1183/2022

I.A. 1123/2022

I.A. 1113/2022

I.A. 663/2022

I.A. 1962/2021

I.A. 1518/2021

I.A. 1517/2021

I.A. 514/2021

IN

C.P.(IB)-1092(MB)/2017

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **15.04.2024**

NAME OF THE PARTIES: HDFC Bank Ltd.

V/s.

Kamla Real Estate Hub Pvt Ltd.

SECTION 7 OF IBC, 2016

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**ORDER**

**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

Adv. Amir Arsiwala for the Liquidator, Adv. Samul for the applicant in I.A. 3015/2023, Adv. Maltar Zatakia for the Applicant in I.A. 5758/2023, Adv. Rohit Gupta a/w Adv. Umang Mehta for the R-14 to R-17 in I.A. 1962/2021 & Applicant in I.A. 1113/2022, I.A. 1123/2022 & I.A. 1183/2022 and R-1 to R-4 in I.A. 3015/2023, Adv. Rohit Gupta for R-13, R-18, R-21, R-22 & R-23 in I.A. 514/2021, I.A. 663/2021, I.A. 1517/2021, I.A. 518/2021, Adv. Vyomshah for R-3 and R-4 in I.A. 1962/2021 are present.

1. Pursuant to order dated 01.02.2024, Counsel for the SICOM submits that reply is ready, however, they are unable to file the same in the

absence of any specific direction. Therefore, we direct the registry to take on record the reply filed by the SICOM.

2. At the request of the parties, list on **12.06.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)